## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA No.1393/99

New Delhi this the 31st day of July, 2000



Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Hukam Chand
S/O Late Baboo Lal
Ex.Extra Departmental Mail Man
RMS'X' Division Agra
C/O Sh.Dharam Pal
S/O Sh.Chiranji Lal
Chuna Mandi, Madan Mohan
Katra, Gali Nalwa Estate,
Paharganj, Delhi.

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• • Applicant

(By Advocate Shri D.P.Sharma)

## Versus

- 1.Union of India
   through Secretary,
   Ministry of Communication,
   (Deptt.of Posts), New Delhi.
- 2. The Post Master General Agra Region Agra.
- 3. The Superintendent,
  Railway Mail Services,
  'X' Division, Jhansi.
- 4. The Sub Record Officer Railway Mail Services X Division, Agra.

.. Respondents

(By Advocate Shri S.M.Arif )

## O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

The applicant who admittedly worked with the respondents for a period of about three months is aggrieved by the termination order passed by the respondents dated 5.9.1998. He was earlier engaged as ED Mail-Man, Agra on 5.6.98 and had continued to work in that capacity upto 4.9.98 till passing of the impugned termination order.

- The respondents in their reply have stated that the applicant had been engaged as outsider labourer for a period of three months from 5.6.98 to 4.9.98. They have also stated that for filling up the vacant post of E.D.M.M., the names of eligible persons were called from the Employment Exchange in October, 1998 in which the name of the applicant was also sponsored Shri S.M. Arif, learned counsel has submitted that while the process for selection was done by the respondents, certain other applicants had filed OA 1307/97 along with connected cases in the Tribunal (Allhabad Bench). The Tribunal in those cases by order dated 2.2.2000, had directed the respondents to consider the applicants along with others, on merit for the post of ED, Mail They have also submitted that an earlier stay order had been granted by the Tribunal In OA 1307/97 which has now been concluded by the aforesaid order dated 2.2.2000. Learned counsel has, therefore, submitted that the respondents will now continue with the process of the applications received by them for filling the vacant posts of EDMM, in accordance with the rules and instructions. As the applicant is also one of the candidates, his case will also be considered in due course.
- 3. Noting the above, OA is disposed of, leaving it open to the respondents to complete the process of selection in accordance with the relevant rules and instructions. No costs.

(Smt.Lakshmi Swaminathan)
Member (J)